

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR**

**ORDER SHEET**

**ORDERS OF THE TRIBUNAL**

01.06.2012

OA No. 391/2012

Mr. P.N. Jatti, Counsel for applicant.

The applicant has filed this OA seeking for the direction to pay him the retirement benefits i.e. gratuity, commutation of pension along with the interest @ 24% per annum/ market rate from the date of superannuation i.e. 01.01.2011. The applicant has also filed a representation dated 26.05.2012 (Annexure A/1) in this regard, which is pending for consideration.

Having heard the learned counsel for the applicant, I direct the respondents to consider and decide the representation of the applicant dated 26.05.2012 (Annexure A/1) expeditiously by passing a reasoned & speaking order but not beyond the period of three months from the date of receipt of a copy of this order.

If any prejudicial order is passed against the applicant, he is at liberty to file substantive OA.

With these observations, the OA is disposed of with no order as to costs.

*Anil Kumar*  
(Anil Kumar)

Member (A)

*ahu*

*K. S. Rathore*  
(Justice K.S.Rathore)  
Member (J)

*Copy given vide No. 669*

*Dated 4/6/12*

*113*  
*4/6/12*